

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**

UNSTARRED QUESTION NO. 2215  
TO BE ANSWERED ON 08.03.2018

**Compensation to Land Owners**

**2215. SHRI P.K. KUNHALIKUTTY:**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Land Acquisition Act passed by the previous Government was objected by Department of Industrial Policy & Promotion, Ministry of Commerce and Industry and Ministry of Road Transport and Highways with reference to the compensation to be paid to the land owners;
- (b) if so, the details thereof;
- (c) whether the provisions of the Act providing compensation to the land owners, four times market value in the rural areas and two times market value in the urban areas, will not hamper the growth of industrial, road transport and other infrastructure industries;
- (d) if so, the details thereof;
- (e) whether the Government proposes to consider amending the Law to provide only market compensation instead of applying multiplier value and if so, the details thereof; and
- (f) the total value of road projects held up due to delay in land acquisition and the steps being taken to speed up the projects without any further delay?

**ANSWER**

**MINISTER OF STATE FOR RURAL DEVELOPMENT  
(SHRI RAM KRIPAL YADAV)**

(a) & (b): The Right to Fair compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 came into force with effect from 01-01-2014. The Land Acquisition, Rehabilitation and Resettlement (LARR) Bill 2011 and its Official Amendments were prepared after following due process including consultation with various Central Ministries / Departments *inter alia* with Department of Industrial Policy and Promotion, Ministry of Commerce and Industry and Ministry of Road Transport and Highways and the same were taken to the Parliament after competent approval of the Government.

(c), (d) & (f): Land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the RFCTLARR Act, 2013. Compensation for land owners under the RFCTLARR Act, 2013 are determined / awarded as per provisions contained in

sections 26 Determination of market value of land by Collector,  
section 27 Determination of amount of compensation,  
section 28 Parameters to be considered by Collector in determination of award,  
section 29 Determination of value of things attached to land or building,  
section 30 Award of solatium and

First Schedule [ section 30(2)] COMPENSATION FOR LAND OWNERS

of the said Act which are in public domain including at <http://dolr.nic.in> .

The Central Government vide Order dated 28.08.2015 has made the provisions of the RFCTLARR Act 2013 relating to determination of compensation in accordance with the First Schedule of the Act applicable to the cases of land acquisition under the 13 enactments specified in the Fourth Schedule of the Act including *inter alia* the National Highways Act, 1956 and the Railways Act, 1989 with effect from 01.09.2015.

Details of the land acquired and the related information etc. under various Central Acts including *inter alia* the National Highways Act, 1956 and the Railways Act, 1989 and State Acts are not maintained centrally in Department of Land Resources.

(e): At present, there is no proposal to consider any amendment in compensation provided in the RFCTLARR Act 2013.

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